

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 220 OF 2017.

CONNECTED WITH

COMPANY APPLICATION NO. 115 OF 2017.

In the matter of the Companies Act,
2013

AND

In the matter of Sections 230 to 232 of
the Companies Act, 2013 and other
applicable provisions of the Companies
Act, 2013

AND

In the matter of Scheme of Amalgamation of
M/s. Synergy Tradevista Private Limited, The
First Transferor Company, M/s. Clairant
Trading Private Limited, The Second
Transferor Company, M/s. Emma Auto
Ancillary Private Limited, The Third
Transferor Company, M/s. Alken
Management and Financial Services Private
Limited, The Fourth Transferor Company
With M/s. Florence Securities Private
Limited, the Transferee Company

M/S. SYNERGY TRADEVISTA)
PRIVATE LIMITED, A company)
incorporated under provisions of)
Companies Act, 1956, having)
registered office at A-604, Building)
No.27, Mhada Colony, Chandivali,)
Sakinaka, Andheri east, Mumbai)
400072) ...Petitioner Company.

Called for Admission

Mr. Chandrakant Mhadeshwar and Madan Gupta Advocates for the
Petitioner Company.

Coram: SH. M. K. Shrawat Hon'ble Member (J)

Date: 13th April, 2017.

MINUTES OF ORDER

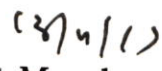
- 1) Petition Admitted.
- 2) Petition fixed for hearing on 03rd day of May, 2017.
- 3) Learned Counsel for the Petitioner states that in pursuance of
order dated 09th February, 2017 passed by this Tribunal in
Company Scheme Application No. 115 of 2017, the meeting of the

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Equity Shareholders was convened and held A-604, Building No.27, Mhada Colony, Chandivali, Sakinaka, Andheri east, Mumbai 400072, on Thursday, 14th March 2017, at 11.00 a.m. for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement of M/s. Synergy Tradevista Private Limited, The First Transferor Company, M/s. Clairant Trading Private Limited, The Second Transferor Company, M/s. Emma Auto Ancillary Private Limited, The Third Transferor Company, M/s. Alken Management and Financial Services Private Limited, The Fourth Transferor Company With M/s. Florence Securities Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority. Notices have also been served upon all the Unsecured Creditors of the petitioner Company.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

Sd/- 
SH. M. K. Shrawat Member (J)